

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 35001/2024

(Arising out of impugned judgment and order dated 24-07-2024 in MAT No. 817/2024 passed by the High Court at Calcutta)

KOUSIK DAS &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.178925/2024-ADDITION / DELETION / MODIFICATION PARTIES and IA No.178923/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.178922/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 14-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. V. Mohana, Sr. Adv.  
Mr. Suryodaya Prakash Tiwari, Adv.  
Mrs. Shachi Pandey, Adv.  
Mr. Gaurav Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

## O R D E R

1. Permission to file Special Leave Petition is granted.
2. Heard Ms. V. Mohana, learned senior counsel appearing for the petitioners.
3. The counsel would submit that the key issue in this case is whether the Diploma in Elementary Education through distance learning, for a period of 18 months, is equivalent to a 2 year Diploma Course, as prescribed by the NCT. This is also the issue in the transfer petitions filed by others.
4. Issue notice.
5. Tag with Transfer Petition (Civil) Nos. 1995-1997 of 2024.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)  
COURT MASTER (NSH)